

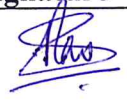
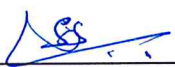
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.03.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA/49, 56 & 57/2018 in CP(IB)No.172/10/HDB/2017 & CP(IB)No.172/10/HDB/2017
NAME OF THE COMPANY	Super Agriseeds Private Limited
NAME OF THE PETITIONER(S)	Super Agriseeds Private Limited
NAME OF THE RESPONDENT(S)	
UNDER SECTION	Sec 10 of IBC

Counsel for Petitioner(s): (S.B.P)

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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C. Sridhukumari S.S. PRASAD	Advocate Sr. Advocate	☐ Suchha menni'she ground, Lason	


Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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9959223615



Sl.No.8

CA 49, 56 & 57/2018 in CP (IB) No, 172/10/HDB/2017

In the matter of Super Agriseeds Private Limited

Date of order: 8.3.2018

ORDER

Shri S. Keshava Rao, Ld. Counsel for SBI, Shri S.S. Prasad, Ld. Senior Counsel along with Ms. C. Sindhu Kumari, Ld. Counsel for the Corporate Debtor, Shri B. Praveen Kumar, Ld. Counsel for ICICI, Shri P. Sriharsha Reddy, Ld. Counsel for SBI and Dr. K.V. Srinivas, Ld. RP were present.

After hearing the case in part, all the counsels who appeared today submit that they are making one more effort to find solution to the issue, if any. Therefore, requested time till 14.03.2018. We make it clear that no further adjournment will be granted. Post the case as part heard on 14.03.2018.


Member (J)

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